

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2019**

Name of the Company: Kailashchandra Ramgopal Lohiya  
V/s.  
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Petitioner	
2.	Arjun R. Sheth with Salim Sheikh Krishna R. Parvati	Adv & Solicitor Adv Adv.	Original RS.	} 

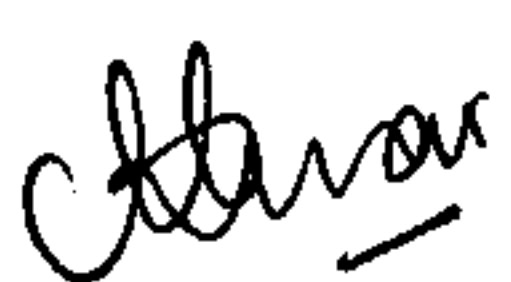
**ORDER**

The parties are represented through their respective learned counsel and PCS.

On the request of the learned PCS for the Petitioner, the matter is adjourned.

The petitioner is at liberty to file its reply in IA 165/2019.

List the matter for final hearing along with the pending IAs on 06.06.2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 28th day of March, 2019

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**